

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH

Appeal No. : ST/1626/2010-CU[DB]

Dated: 29/06/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

SPEEDWAY CARRIERS PVT. LTD.,
SHANTI SADAN, NEAR REVOLVING
RESTAURENT, CHURCH ROAD,
JAIPUR.

SPEEDWAY CARRIERS PVT. LTD.,

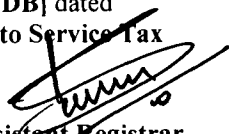
(Appellant)

VS

C.C.E. JAIPUR I

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. ST/A/492/2012-CU[DB] dated 22/06/2012 passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Assistant Registrar
CUSTOMS Appeal Branch

Copy To,

1. Respondent

C.C.E. JAIPUR I
N.C.R. Building, Statue Circle, "C"
Scheme, jaipur 302005.

2. Advocate(s) / Consultant(s):

PANKAJ MALIK
CHARTERED ACCOUNTANTS 207-
208, SHREE GOPAL TOWER,
KRISHNA MARG, C-SCHEME,
JAIPUR-302001

3. C.D.R

4. Bar Association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

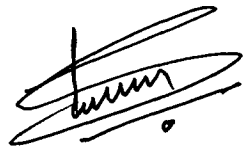
9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Gaurd File


Assistant Registrar
CUSTOMS Appeal Branch

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI**

PRINCIPAL BENCH, COURT NO. III

Service Tax Appeal No.1626 of 2010

[Arising out of Order-In-Appeal No.248/DKV/ST/JPR-I/2010, dtd.
29.06.10 issued by CCE, Jaipur]

For approval and signature:

Hon'ble Ms. Archana Wadhwa, Judicial Member

Hon'ble Mr. Mathew John, Technical Member

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Speedways Carriers P.Ltd.

Appellant

vs.

CCE, Jaipur

Respondent

Coram : Hon'ble Ms. Archana Wadhwa, Judicial Member

Hon'ble Mr. Mathew John, Technical Member

Appearance:

Shri Mayank Garg, Adv. for the Appellants

Shri B.L.Soni, AR for the Respondent

Date of Hearing/Decision : 22.06.2012

Final **ORDER NO. ST/A/492/12-Cus.**

Per Ms. Archana Wadhwa:

Vide stay order No.ST/S/525/12-Cus, dtd. 11.04.12, the appellants were directed to deposit an amount of Rs.5 lakhs as a condition to hearing of their appeal.

2. On matter being called today for ascertaining compliance with the stay order, Id. Advocate Shri Mayank Garg appears and submits that he has no instructions about the deposits.

3. In view of the above, we dismiss the appeal for non-compliance with the provisions of Section 35F of Central Excise Act read with the stay order referred (supra).

(Archan Wadhwa)
Member(Judicial)

(Mathew John)
Member(Technical)

RK-I